

समिति (सरप्लस सेल) में पंजीकृत कर सीधी नियुक्तियां प्रदान की जाय ।

समस्त अस्थाई जनगणना कर्मचारियों को छंटनी के उपरान्त नई नियुक्ति तक बेरोजगारी भत्ता दिया जाय ।

मुझे आशा है कि केन्द्रीय सरकार 28 फरवरी, 1982 की छंटनी से पहले ही कारगर कदम उठा कर 27,200 कर्मचारियों (नौजवानों) को बेरोजगार होने से बचायेगी । धन्यवाद ।

(ix) NEED FOR ADEQUATE POWER SUPPLY FOR IRRIGATION PURPOSES IN THE COUNTRY

SHRI RAJESH PILOT (Bharatpur): I want to bring the following matter of public importance to the notice of the Government under rule 377.

Power supply in different parts of the country for irrigation purposes to the tubewells has been very meagre, and particularly nil in some parts of the country. Wherever it is being given, it is not more than 5 to 6 hours on the average and that too mostly during the night time. Watering for the wheat crop is badly required at this stage; otherwise, it will badly affect the production of wheat in the coming crop which will automatically create a national food problem. Thus, it is requested that Government at this stage must intervene and make sure that farmers get at least 8 to 10 hours of power supply for the tubewells and if possible during the day time as December is a very cold month of the year.

ALIGARH MUSLIM UNIVERSITY
(THIRD AMENDMENT) BILL

MR. CHAIRMAN: Now we take up the Aligarh Muslim University (Third Amendment) Bill. There is no time fixed for this Bill and we have to

finish it by 5 O'clock. It has to be passed....

(Interruptions)

SOME HON. MEMBERS There should be more time for this Bill, Sir, as it is an important Bill.

SHRI G. M. BANATWALLA (Pounani): Firstly there are many amendments also of a very vital nature and all those have to be discussed. Let us proceed with the Bill and then we shall see.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARA-IN SINGH): (It has to go to the other House.

MR. CHARMAN: I am asking the hon. Members that while they are speaking on this Bill, they will not try to take more than the time required to discuss this Bill. They will try to be rather brief.

SHRI EBRAHIM SULAIMAN SAIT: There must be some time fixed.

SHRI INDRAJIT GUPTA: They are bringing forward this Bill at the fag end of the session. Now, the time is also restricted.

MR. CHAIRMAN: Three hours have been given. This is a very non-controversial Bill according to them. Now, the hon. Minister for Education.

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Aligarh Muslim University Act, 1920 be taken into consideration."

I seek your indulgence, Sir, and that of the House, for saying a few words before the Bill is taken up for consideration. The measure that we are going to consider is one of momentous significance. On our part, we are deeming the pledge that we have given